

Shri Raj Bahadur: It is being dealt with by the Labour Ministry, also.

Mr. Speaker: Let it be sent to me during the day and if I think it necessary I shall take it up.

Shri Nambiar (Tiruchirapalli): I had sent a Calling Attention Notice and you were pleased to say that at least within 24 hours I would get the information regarding the large-scale arrest and suppression of civil liberties in Kerala—

Mr. Speaker: I would request hon. Members not to raise these issues in this manner. Regarding the delay, I had asked the Ministers to take a little lesser time in getting this information and I am pursuing that. Meanwhile five or six notices have collected there in my office. I will try to get that information. But I would request hon. Members to be careful enough not to raise these points here in this manner. Otherwise, I would be compelled to have some other remedy.

Shri Nambiar: Only after 24 hours we are asking about it.

Mr. Speaker: I have said that the Ministers might try to get that information within 24 hours. But sometimes it might become unavoidable because our communications are not so quick.

Shri S. M. Banerjee (Kanpur): Today there is a news item in the Press that the house surgeons have called off the strike. At least now may we have a statement from the hon. Health Minister on this important matter?

Mr. Speaker: I cannot promise, but I will consider.

12.16 hrs.

PAPERS LAID ON THE TABLE

OIL AND NATURAL GAS COMMISSION
(FIFTH AMENDMENT) RULES

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): I

beg to lay on the Table a copy of the Oil and Natural Gas Commission (Fifth Amendment) Rules, 1964, published in Notification No. G.S.R. 1594 dated the 7th November, 1964, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-3425/64].

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): On behalf of Shrimati Chandrasekhar, I beg to lay on the Table a copy of Report (Parts I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1962-63, under article 338(2) of the Constitution. [Placed in Library. See No. LT-3426/64].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Seeds Bills, 1964, which has been passed by the Rajya Sabha at its sitting held on the 18th November, 1964.'

SEEDS BILL
AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Seeds Bill, 1964 as passed by Rajya Sabha.

12.17 hrs.

DEMANDS FOR SUPPLEMENTARY
GRANTS (KERALA), 1964-65

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): On behalf of Shri T. T. Krishnamachari, I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Kerala for 1964-65.